



**The Young India Physical Education and Sports University of Telangana
Act, 2024**

Act No. 5 of 2025

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



తెలంగాణ రాజపత్రము

THE TELANGANA GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 5] HYDERABAD, SATURDAY, JANUARY 4, 2025.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 3rd January, 2025 and the said assent is hereby first published on the 4th January, 2025 in the Telangana Gazette for general information:-

ACT No. 5 OF 2025

**AN ACT TO PROVIDE FOR THE ESTABLISHMENT AND
INCORPORATION OF A SPORTS UNIVERSITY
NAMELY THE YOUNG INDIA PHYSICAL
EDUCATION AND SPORTS UNIVERSITY IN THE
STATE OF TELANGANA, TO FACILITATE AND
PROMOTE EDUCATION AND RESEARCH IN
SPORTS STUDIES AND ALLIED FIELDS, BESIDES
FUNCTIONING AS A CENTRE OF EXCELLENCE
FOR TALENTED SPORTSPERSONS AND**

[1]

TRAINERS BY ADOPTING BEST INTERNATIONAL PRACTICES AND FOR MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fifth Year of the Republic of India as follows:-

**CHAPTER – I
PRELIMINARY**

Short title, extent and commencement.

1. (1) This Act may be called the Young India Physical Education and Sports University of Telangana Act, 2025.

(2) It extends to the whole of the State of Telangana.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Definitions.

2. In this Act, unless the context otherwise requires,-

(a) "Academic Council" means the Academic Council of the University;

(b) "Campus" means the one or multiple units established or constituted by the University for imparting instructions, conducting training or research, or all of these;

(c) "Chancellor" means the Chancellor of the University;

(d) "Dean" means the Dean of the respective University School of Studies;

(e) "Director" means the Director of the respective Center of Excellence of the University;

(f) "Employee" means any person appointed by the University;

(g) "Executive Council" means the Executive Council of the University;

(h) "Government" means the State Government of Telangana;

(i) "Hostel" means a unit of residence for the students of the University, or of a Satellite campus or of a college or an institution, of the University;

(j) "Misconduct" means a misconduct prescribed by the Statutes and the Ordinances;

(k) "Notification" means a notification published in the Official Gazette and the word "notified" shall be construed accordingly;

(l) "Prescribed" means prescribed by rules made under this Act or its statutes;

(m) "Principal" means Principal of the respective Sports school under the University;

(n) "Pro Vice-Chancellor" means the Pro Vice-Chancellor of the University;

(o) "Registrar" means the Registrar of the University;

(p) "Satellite campus" means the Satellite campus established or maintained by the University, for instruction, or research;

(q) "Sports School" means a Sports School serving as a specialized feeder institution to the University;

(r) "Staff" means all teaching and non-teaching staff of the University;

(s) "Statutes", "Ordinances" and "Regulations" mean the Statutes, Ordinances and Regulations of the University;

(t) "Teachers of the University" means Professors, Associate Professors, Assistant Professors and such other persons as may be appointed for imparting instructions, training or conducting research in the University or in any Outlying Campus, College or Institution or Regional Centres and Study Centres maintained by the University and are designated as teachers by the Ordinances;

(u) "University" means the Young India Physical Education and Sports University of Telangana as incorporated as a University under this Act;

(v) "University School of Studies" means a University School of Studies as set up by the University;

(w) "Vice-Chancellor" means the Vice-Chancellor of the University.

CHAPTER - II THE UNIVERSITY

Incorporation of the University.

3. (1) There shall be established a University by the name of the time "Young India Physical Education and Sports University of Telangana".

(2) The headquarters of the University shall be in Hyderabad, Telangana, and it may establish or maintain satellite campuses, sports hostels and sports schools at such other places in the State, as it may deem fit:

Provided that the University may, with the prior approval of the State Government, also establish satellite campuses and other institutions outside the State.

(3) The Chancellor, the Vice-Chancellor and the members of the Executive Council and the Academic Council, and all such persons who may hereafter become such officers or members, so long as they continue to hold such office or membership, are hereby constituted a body corporate by the name of "Young India Physical Education and Sports University of Telangana".

(4) The University shall have perpetual succession and a common seal and shall sue and be sued by the said name.

4. The University shall in the exercise of its powers have jurisdiction over the whole of the State of Telangana and to its satellite campuses and other institutions outside the State.

Jurisdiction.

5. The objects of the University shall be —

Objects of University.

(1) to evolve as an institute of advanced study in the field of physical education, sports sciences and allied fields;

(2) to provide for research and development and dissemination of knowledge in physical education, sports sciences and allied fields by providing specially designed academic and training programmes in various areas of physical education and sports sciences and training in advanced technologies of sports;

(3) to strengthen physical education and sports training programmes to promote different sports and promote sports as a full-time career;

(4) to establish centers and institutions of excellence for imparting state of the art educational training and research in the fields of physical education, sports sciences, sports management, sports medicine, sports psychology, sports technology and high-performance training for all sports and games;

(5) to provide professional and academic leadership to other institutions in the field of physical education and sports sciences;

(6) to provide vocational guidance and placement services in physical education, sports sciences, sports management, sports medicine, sports psychology, sports technology and other related fields;

(7) to inculcate multi-disciplinarily in sports and related disciplines to enhance the employability of the sports professionals;

(8) to generate capabilities for the development of knowledge, skills and competences at various levels in the fields of physical education, sports sciences and allied fields and high-performance training for all sports and games;

(9) to generate capabilities to provide infrastructure of international standard for education, training and research in the areas related to physical education, sports sciences, sports management, sports medicine, sports psychology, sports technology and high-performance training for all sports and games;

(10) to prepare highly qualified professionals in the fields of physical education, sports sciences and allied fields and high-performance training for all sports and games;

(11) to serve as a Centre of Excellence for the elite and other talented sports persons of all sports and games and innovation in physical education and sports sciences and to carry out, endorse and propagate research;

(12) to train talented athletes so as to help them to evolve into elite athletes of international level;

(13) to function as a leading resource centre for knowledge and development in the areas of physical education, sports sciences, sports and allied fields and high-performance training for all sports and games;

(14) to provide international collaboration in the fields of physical education, sports sciences and allied fields and high-performance training for all sports and games;

(15) to establish close linkage with sports academies, schools, colleges, sports and recreation clubs, sports associations, international federations and similar national and international universities for the purpose of teaching, training and research in physical education and sports sciences, sports technology and high-performance training for all sports and games, as well as for promotion of sports and sports talent;

(16) to make India a sporting power;

(17) such other objects, not inconsistent with the provisions of this Act, which the State Government may, by notification in the Official Gazette, specify in this behalf.

6. The University shall have the following powers and perform the following functions, namely,-

**Powers
and
func-
tions
of
Univer-
sity.**

(1) to plan, design, develop and prescribe courses of study and conduct appropriate academic and training programmes in physical education and sports sciences including sports technology, sports medicine, sports psychology and sports management and to provide for instruction and training in such branches of learning as the University may, from time to time, determine and to make provisions for research and for the advancement and dissemination of knowledge;

(2) to grant, subject to such conditions as the University may determine, diplomas or certificates to, and confer degrees or other academic distinctions on, persons, on the basis of examinations, evaluation or any method of testing, and to withdraw any such certificates, diplomas, degrees or other academic distinctions for good and sufficient cause;

(3) to provide opportunities to the students of the University to participate in the sports tournaments and competitions in co-ordination with established International

Sports Federations, National Sports Federations, Indian Olympic Association and Association of Indian Universities;

(4) to have liaison or membership with various international professional organisations or bodies;

(5) to establish and maintain, with the prior approval of the State Government, such Satellite campuses, University Schools of Studies, Centers of Excellence, Specialised laboratories or other units for research, instruction and training as are, in the opinion of the University, necessary for the furtherance of its objects;

(6) to establish, maintain or recognize Colleges, Institutions, Sports Schools or Hostels in the manner laid down by the Statutes;

(7) to confer honorary degrees or other distinctions in the manner prescribed by the Statutes;

(8) to institute Principalships, Professorships, Associate Professorships, Assistant Professorships and other teaching or academic positions, required by the University and to appoint persons to such Principalships, Professorships, Associate Professorships, Assistant Professorships or other teaching or academic positions;

(9) to appoint persons working in any University, academic institution or organisation, including those located outside the country, as teachers of the University for a specified period;

(10) to create administrative, ministerial and other posts and to make appointments thereto;

(11) to co-operate or collaborate or associate with any other University or authority or Institution of higher learning, including those located outside the country, in such manner and for such purposes as the University, may determine;

(12) to provide facilities through the distance education system to such persons and in such manner as may be prescribed by the Statutes;

(13) to institute and award fellowships, scholarships, studentship, medals and prizes for raising academic standards and research;

(14) to make provision for research and advisory services and for that purpose, to enter into such arrangements with other institutions, industrial or other organisations, as the University may deem necessary, including those located outside the country;

(15) to organise and conduct refresher courses, workshops, seminars and other programmes for teachers, evaluators, other academic staff and students;

(16) to appoint on contract or otherwise Short-term Contract Faculty, Professors of Practice, Adjunct Faculty, Visiting Faculty, Scholars of Residence, Consultants and such other persons who may contribute to the advancement of the objects of the University;

(17) to determine standards of admission to the University, which may include examination, evaluation or any other method of testing;

(18) to demand and receive payment of fees and other charges;

(19) to supervise the residences of the students of the University and to make arrangements for promoting their health and general welfare;

(20) to lay down conditions of service of all categories of employees, including their code of conduct;

(21) to evolve an operational scheme for enforcing the accountability of the teachers and other employees to the University system;

(22) to regulate and enforce discipline among the students and the employees, and to take such disciplinary measures in this regard as may be deemed by the University to be necessary;

(23) to make arrangements for promoting the health and general welfare of the employees;

(24) to initiate measures to enlist the co-operation of the sports industry and sports professionals to promote the professional excellence in sports, the academia and research in sports;

(25) to receive benefactions, donations and gifts from persons and to name after them such chairs, institutions, buildings and the like as the University may determine, whose gift or donation to the University is worth such amount as the University may decide;

(26) to borrow, with the previous approval of the State Government, on the security of the property of the University, money for the purposes of the University;

(27) to conduct innovative experiments and promote new methods and technologies in the fields of physical education, sports sciences, sports medicine, sports psychology, sports technology, sports management and other related fields;

(28) to purchase or to take on lease any land or building or sports complex or sports infrastructure and scientific sports research equipment or indoor stadium or works which may be necessary or convenient for the purposes of the University, on such terms and conditions as it may think fit and proper and to construct, alter and maintain any such building or work;

(29) to start any new allied course or research programme or diploma or training programme and discontinue any course or training programme;

(30) to invest the funds of the University in or upon such securities and transpose any investment from time to time in such manner as it may deem fit in the interest of the University;

(31) to execute conveyances regarding transfers, mortgages, leases, licenses, agreements and other conveyances in respect of the property, movable or immovable, including Government securities, belonging to the University or to be acquired for the purposes of the University, after taking prior permission of the State Government;

(32) to act as a technical advisory body to Government of Telangana, Sports Authority of Telangana and State Sports Associations on all matters related to sports, as requested from time to time;

(33) to provide training, coaching and other back up to high-level sports persons for achieving success in different national and international sports competitions;

(34) to confer autonomous status on a College, an Institution or a Sports school in the manner laid down by the Statutes;

(35) to approve or affiliate an institution of higher learning or institutions of specialized sports training or sports schools and to withdraw such approval;

(36) to approve persons working in any approved or affiliated institution for imparting instruction or supervising research, or imparting sports training and to withdraw such approval;

(37) to provide for the preparation of instructional and training materials, including films, cassettes, tapes, video cassettes and other software;

(38) to do all such other acts and things as may be necessary, incidental or conducive to the attainment of all or any of its objects.

University
open to
all
classes,
castes
and
creed.

7. (1) No person shall be excluded from holding any office in the University or from membership of any of the authorities of the University or from admission to any degree, diploma or other distinction or course of study, on grounds only of religion, race, caste, sex, place of birth or any of them, and it shall not adopt or impose on any person any test whatsoever of religious belief or profession in order to entitle him to be admitted thereto as a teacher or student or to hold any office therein or to qualify for any degree, diploma or other distinction or to enjoy or exercise any of the privileges of the University:

Provided that,—

(i) The University may maintain, approve or affiliate any college, school or institution, intended exclusively for women, either for their education, or for their residence.

(ii) The University may reserve seats in the University or constituent or affiliated institutions for women, persons with disabilities or of persons belonging to the weaker sections of the society, and the socially and educationally backward classes of citizens, or allot seats on such regional basis of the State, as may be declared by the University.

(2) All the facilities of the University shall be equally extended to para-athletes and special athletes for training and participation in their respective competitions, as their other counterparts.

8. (1) The University shall be a not-for-profit legal entity and no part of the surplus, if any, in revenue of the University, after meeting all expenditure in regard to its operations under this Act, shall be invested for any purpose other than for the growth and development of the University or for conducting research therein.

University to be a distinct legal entity not-for-profit.

(2) The University shall strive to raise funds for the creation of a corpus for self-sufficiency, sustainability and future development of the University.

9. (1) The Government shall have the right to cause an inspection to be made by such person or persons as it may direct, of the University, its buildings, laboratories, libraries, workshops and equipment and of any institutions maintained by or affiliated to the University and also to cause an inquiry to be made, into the teaching and other work conducted or done by the University in respect of any matter connected with the University. The Government shall in every case give notice to the University of its intention to cause such an inspection or inquiry to be made and the University shall be entitled to be represented there at.

Inspection and Inquiry.

(2) The Government shall forward to the Vice-Chancellor a copy of the inspection report for obtaining the views of the Executive Council and on receipt of such views, the Government may tender such advice as they consider necessary and fix a time-limit for action to be taken by the University.

(3) The Executive Council shall, within such time as the Government may fix report to them, through the Vice-Chancellor, the action which has been taken or is proposed to be taken on the advice tendered by them.

(4) The Government may, where action has not been taken by the University to their satisfaction, within the time fixed and after considering any explanation furnished

or representation made by the Executive Council issue such directions as they may think fit and the University shall comply with such directions.

CHAPTER - III

OFFICERS OF THE UNIVERSITY

10. The following shall be the Officers of the University:

Officers
of the
University.

- (i) The Chancellor;
- (ii) The Vice-Chancellor;
- (iii) The Pro Vice-Chancellor;
- (iv) The Registrar;
- (v) The Finance Officer;
- (vi) The Controller of Examinations;
- (vii) Administrator of Sports Facilities;
- (viii) Such other persons as the Statutes may declare to be part of the Officers of the University.

Chancellor.

11. (1) The Chief Minister of Telangana shall be the Chancellor of the University.

(2) The Chancellor shall, by virtue of his office, be the Head of the University and shall, when present, preside at convocations of the University.

(3) The Chancellor shall exercise such other powers and perform such other duties as may be conferred on or vested in him by or under the provisions of this Act.

Vice-
Chance-
llor.

12. (1) The Vice-Chancellor shall be the Academic and Administrative Head and the Principal Executive Officer of the University and shall exercise general control over its affairs. He shall be a whole-time official of the University.

(2) The Vice-Chancellor shall be a person of eminence having rich administrative or academic experience or a sports scholar or a sports person of international eminence.

(3) In the first instance, the Vice-Chancellor of the University shall be appointed by the Government.

(4) For later instances, the Vice-Chancellor of the University shall be appointed by the Chancellor on recommendation of a Search Committee formed in such manner as may be prescribed by the Statutes.

(5) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellors passed on the ground of willful omission or refusal to carry out the provisions of this Act, or abuse of the powers vested in him and after due enquiry ordered by the Government.

13.(1) The age for applying for the post of Vice-Chancellor shall not exceed 70 years.

(2) Subject to the provisions of section 12, the Vice-Chancellor shall hold office for a term of three years from the date of his/her appointment and shall be eligible for reappointment to that office for another one term of three years in the manner provided in the Act, provided his age is less than the prescribed age while applying for the second term.

(3) The Vice-Chancellor shall be paid such pay and allowances as may, by order, be specified by the Government from time to time.

(4) When the Vice-Chancellor is unable to exercise his powers, perform his functions and discharge his duties owing to absence, illness or any other cause or when the office of Vice-Chancellor is vacant, the Pro Vice-Chancellor shall be in-charge Vice-Chancellor. The in-charge Vice-Chancellor shall exercise the powers, perform the functions and discharge the duties of the Vice-Chancellor until, the Vice-Chancellor assumes the office, or as the case may be, a new Vice-Chancellor is appointed.

Tenure
of
office
etc. of
Vice-
Chan-
cellor.

(5) It shall be competent for the Chancellor to accept the resignation of the Vice-Chancellor.

(6) When the post of the Vice-Chancellor falls permanently vacant, either by resignation or otherwise, the vacancy shall be filled by the State Government, by appointing another person as the Vice-Chancellor and the Vice-Chancellor so appointed shall hold office for a full-term of three years.

Powers and duties of the Vice-Chancellor.

14. (1) The Vice-Chancellor shall by virtue of his office be a member and Chairperson of the Executive Council and of the Academic Council and shall preside at the convocation of the University in absence of the Chancellor.

(2) He shall be entitled to be present at the address at any stage, any meeting of any Authority of the University, but not to vote there at, unless he is a member of the authority concerned.

(3) He shall have the power to convene meetings of the Executive Council and the Academic Council.

(4) It shall be his duty to see that the provisions of this Act, the Statutes, the Ordinances and Regulations are duly observed, and he may exercise all powers necessary for this purpose.

(5) He shall have power to interpret the provisions of this Act, the Statutes, the Ordinances and the Regulations. Any person or authority aggrieved may, within such time as may be prescribed by an Ordinance, appeal to the Chancellor.

Provided that,

(i) if such interpretation was given at a meeting of the Executive Council, the appeal shall lie to the Chancellor direct.

(ii) If such interpretation was given otherwise than at a meeting of the Executive Council, the appeal shall be forwarded to the Chancellor through the Executive Council.

The decision of the Chancellor on the appeal shall be final.

(6) He shall give effect to the decision of the Authorities of the University taken in accordance with the powers conferred by or under this Act.

(7) He shall have such other powers as may be prescribed.

15.(1) There shall be a Pro Vice-Chancellor who shall be appointed by the Executive Council on the recommendations of the Vice-Chancellor in such manner and on such terms and conditions as may be prescribed by the Statutes from among the senior faculty in the University.

Pro
Vice-
Chan-
cellor.

(2) The Pro Vice-Chancellor shall perform such duties and exercise such functions and powers as the Vice-Chancellor may specify and shall assist the Vice-Chancellor on academic and administrative matters.

(3) The term of the Pro Vice-Chancellor shall be co-terminus with the term of Vice-Chancellor.

16.(1) The Registrar shall be a whole-time paid official of the University appointed by the Executive Council for a term of three years or less and on such terms and conditions as may be prescribed by the Statutes, provided that he shall not continue in that office for more than six years.

Regis-
trar.

(2) The Registrar shall act as the Secretary of the Executive Council and Academic Council. He/she shall exercise such powers and perform such duties as may be prescribed.

(3) The Executive Council may transfer the Registrar to a suitable position even before the completion of the term provided, he/she is shown a position in the University with the same emoluments.

Finance Officer.

17.(1) The Finance Officer shall be a whole-time official of the University appointed by the University either on deputation or by direct appointment, to be chosen from a list of three officers to be obtained from the Sports and Youth Advancement Department, Government of Telangana, on such terms and conditions as may be prescribed by the rules made by the Government on this behalf. He/she shall be a employee of the Government and the salary, allowances, pension and other remuneration shall be paid in the first instance out of the Consolidated Fund of the State and later recovered from the University.

(2) The Finance Officer shall maintain the accounts of the University and also advise the University on all matters relating to income and expenditure.

(3) The Finance Officer shall be present at the meetings of the Finance Committee and participate in the discussions but shall not be entitled to vote.

Controller of Examinations.

18.(1) The Controller of Examinations shall be a whole-time paid official of the University appointed by the Executive Council.

(2) The Controller of Examinations shall be the principal officer-in-charge of the conduct of examinations and tests of the University and declaration of their results and shall exercise such powers and perform such functions as may be prescribed.

Administrator of Sports Facilities.

19. The Administrator of Sports Facilities shall be appointed in such manner and shall exercise such powers and perform such duties as may be prescribed.

20. The manner of appointment, emoluments, powers and duties of the other officers of the University shall be such as may be prescribed.

Other officials.

CHAPTER - IV

AUTHORITIES OF THE UNIVERSITY

21. The following shall be the Authorities of the University, namely:

Authorities.

- (i) The Executive Council;
- (ii) The Academic Council;
- (iii) The Planning Board;
- (iv) The Building and Works Committee;
- (v) Such other bodies as may be declared by the Statutes to be the authorities of the University.

22. (1) The Executive Council shall consist of at least the following persons, namely:-

Executive Council.

Ex-Officio Members

- (i) the Vice-Chancellor (Chairperson);
- (ii) the Pro Vice-Chancellor;
- (iii) the Secretary to Government in the Sports and Youth Advancement Department or an officer in the Sports and Youth Advancement Department nominated by the Government not below the rank of Joint Secretary;
- (iv) the Secretary to Government in the Education Department or an officer in the Education Department nominated by the Government not below the rank of Joint Secretary;
- (v) the Secretary to Government in the Finance and Planning (Finance Wing) Department or an officer in the Finance and Planning (Finance Wing) Department nominated by the Government not below the rank of Joint Secretary;

(vi) Chairperson of the Sports Authority of Telangana;

(vii) Managing Director of the Sports Authority of Telangana;

(viii) One (01) Representative of the Governing Body of the Sports Hub, Telangana;

(ix) One (01) Representative of the Young India Sports Academy of Telangana;

Eminent Persons

(x) Four (04) eminent persons from the disciplines of sports, technology, science, medicine, humanities, social sciences and management to be nominated by the Government. Out of nominated eminent persons, at least two (2) persons will, compulsorily, be from the discipline of sports;

(xi) One (01) eminent person from the Industries or Organisations associated with sports to be nominated by the Government;

(xii) One (01) eminent person representing the socially and educationally weaker sections of the society, nominated by the Government;

Other Members

(xiii) Two (02) Deans of University Schools of Studies, on rotation every two (02) years;

(xiv) Two (02) Senior Professors of the University, as nominated by the Government;

(2) The Registrar shall be the non-voting Ex-Officio Secretary to the meetings of the Executive Council;

(3) The term of office of the Eminent Persons in the Executive Council shall be three (03) years but they are eligible for re-nomination for maximum of total two tenures;

(4) Other members of the Executive Council, other than Ex-Officio Members and Eminent Persons, shall hold office during the pleasure of the Chancellor, unless mentioned otherwise;

(5) The Executive Council shall meet at least once in three months and may meet often if necessary;

(6) Upon a requisition in writing signed by not less than one third of the total number of members of the Executive Council, the Vice-Chancellor shall convene a meeting thereof on a date appointed by him which shall not be later than seven days from the date of receipt of requisition aforesaid;

(7) In the absence of the Vice-Chancellor from any meeting of the Executive Council, the members present at the meeting shall choose one among themselves to preside over the meeting;

(8) The quorum for a meeting of the Executive Council shall be one-third of the total number of members;

(9) Each member of the Council shall have one vote and if there be equality of votes on any question to be determined by the Council, the Chairperson of the Council or, as the case may be, the member presiding over that meeting shall, in addition, have a casting vote;

(10) A member of the Council shall cease to be a member, if he resigns or becomes of unsound mind, or becomes insolvent or is convicted of a criminal offence involving moral turpitude; A member, who is employee of the University shall also cease to be member, if he accepts

a full-time appointment in another University or if he not being an ex-officio member, fails to attend three consecutive meetings of the Board without taking prior approval of the Vice-Chancellor;

(11) A member of the Council, other than an Ex-officio member may resign from his office by a letter addressed to the Chairperson of the Council and such resignation shall take effect, as soon as, it has been accepted by him;

(12) Any vacancy in the Council shall be filled by nomination by the respective nominating authority and on expiry of the period of the vacancy such nomination shall cease to be effective.

(13) In emergent cases, the Chairperson may exercise the powers of the Executive Council and inform the Council of the action taken by him in good faith for its ratification in the next meeting of the Council and the Council may either ratify the decision of the Chairperson or accept it with modifications or reject it and in the event of modification or rejection of the decision of the Chairperson by the Council, such decision shall stand modified or rejected, as the case may be, retrospectively i.e., from the date of implementation of such decision of the Chairperson.

**Powers
and
Duties
of the
Executive
Council.**

23. The Executive Council shall be the Executive Authority of the University and shall have power,-

(1) to direct the form, custody and use of the common seal of the University;

(2) to hold, control and administer the property and funds of the University;

(3) to enter into, vary, carry out and cancel contracts on behalf of the University in exercise of performance of the powers and duties assigned to it by this Act and the Statutes;

(4) (i) to accept on behalf of the University, endowments, bequests, donations and other transfers of property made to it;

(ii) to administer all funds placed at the disposal of the University for specific purposes;

(5) subject to such Statutes as may be prescribed in this behalf,-

(i) to appoint the teachers of the University below the rank of Assistant Professors;

(ii) to appoint the teachers of the University and above the rank of Assistant Professors on the recommendations of the Selection Committee constituted for the purpose;

Provided that the Executive Council may invite any person of high distinction and academic or professional attainments to accept a post of Professor in the University and appoint him to that post;

Provided further that if the Executive Council rejects the selections made by the Selection Committee, the matter shall be referred by the University to the State Government whose decision thereon shall be final;

(iii) to fix emoluments of the teachers of the University and define their duties and conditions of service;

(6) to suspend, remove or dismiss teachers of the University subject to such Ordinances as may be made in this behalf;

(7) to appoint, dismiss, remove or suspend any member of the non-teaching staff of the University;

(8) to fix the emoluments of the employees of the University and define their duties and the conditions of their service;

(9) to award fellowships, travelling fellowships, scholarships, bursaries, studentships, medals and prizes in accordance with such rules as may be made in this behalf;

(10) to appoint examiners in consultation with the Controller of Examinations and the respective Board of Studies and to fix their fees;

(11) to conduct University Examinations in consultation with the Controller of Examinations and to approve and publish the results thereof;

(12) to prescribe the fees to be charged for admission to the examinations, degrees, diplomas and other titles of the University;

(13) to charge and collect such tuition and other fees as may be prescribed by the Ordinances for admission to courses of study in the University;

(14) to lay down policy guidelines for admitting foreign students, Persons of Indian Origin (PIOs), the Non-Resident Indians (NRIs) and sponsored students, as supernumerary against higher fee;

(15) to manage and control all University schools of studies, colleges, hostels, libraries, laboratories, sports schools and the like, instituted and maintained by the University;

(16) to establish, manage and control a Department of Publications, a University Press, a Student Placement Bureau, Student Bodies, University Extension Boards, University Clubs and other similar associations;

(17) to affiliate colleges or schools to the University under conditions prescribed by the Academic Council and to suspend or withdraw such affiliation after consultation with the Academic Council;

(18) to confer in consultation with the Academic Council either suo-motu or on a representation received in this behalf from a college, autonomy on any college in the University area and to likewise withdraw such autonomy;

(19) to grant recognition or affiliation to an institution under conditions prescribed by Statutes after consultation with the Academic Council and to suspend or withdraw such recognition after consultation with the Academic Council;

(20) to direct the inspection of or to call for reports and returns and other information from affiliated or recognized institutions;

(21) to supervise and control the residence and discipline of the students of the University and make arrangements for promoting their health and wellbeing;

(22) to recommend to the Chancellor on the motion of the Vice-Chancellor the conferment of honorary degrees and other academic distinctions;

(23) to make, amend or repeal Regulations, Statutes and Ordinances;

(24) to delegate any of its powers to the Vice-Chancellor or to a committee from among its own members or to any employee of the University;

(25) to regulate and determine all matters concerning the administration of the University in accordance with the Statutes, the Ordinances and the Regulations and to exercise such other powers or duties as may be conferred or imposed by this Act;

(26) to establish and maintain University Satellite Campuses, University Schools of Studies and Sports Schools;

(27) to provide for research and advancement and dissemination of knowledge;

(28) to create posts of Professors, Associate Professors, Assistant professors and other teaching posts required by the University;

(29) to entertain, adjudicate upon, and if it thinks fit, to redress any grievances of the officers, the teachers, the students and the employees of the University;

(30) to establish, equip and maintain the University laboratories, sports facilities, libraries; to control, in general, all institutions and facilities in the university in the manner prescribed by Statutes;

(31) to confer degrees and other academic distinctions on persons, who have pursued approved courses of study in the University, unless exempted there from in the manner prescribed by the Regulations and shall have passed the prescribed examination of the University or shall have carried on research under conditions prescribed;

(32) to confer honorary degrees or distinctions on approved persons in the manner prescribed;

(33) to provide for allowances, travelling allowances, scholarships, bursaries, studentships, medals and prizes;

(34) to establish and maintain hostels;

(35) to prescribe the fees to be charged for the affiliation and recognition of colleges;

(36) to prepare the annual reports and annual accounts and the financial estimates of the University for submission to the Academic Council;

(37) to enter into any agreement with the Government or with the private managements for assuming the management of any institution and / or taking over its properties and liabilities or for any other purpose not repugnant to the provisions of the Act;

(38) to exercise all the powers of the University not otherwise provided for, and all powers requisite to give effect to the provisions of the Act.

24.(1) The Executive Council shall prepare during each financial year the Annual Accounts of the University of the preceding financial year and submit them to the Sports and Youth Advancement Department, Government of Telangana, for ratification, as the Department may direct before the end of the financial year.

Annual
Accounts.

(2) The accounts so audited shall be published in the Telangana Gazette and copies thereof together with copies of audit report shall be submitted to the Academic Council not later than two years from the end of the financial year to which the accounts relate and also to the Government.

25.(1) The Executive Council shall prepare before such date as may be prescribed by the Statutes, the financial estimates for the ensuing financial year along with annual accounts whether audited or not of the preceding financial year and submit the same to the Academic Council.

Financial
estimates.

(2) These estimates shall be considered by the Academic Council at its annual meeting and the resolutions of the Academic Council thereon shall be submitted to the State Government for information.

Annual Report.

26. (1) The Executive Council shall prepare an annual report of the University and send it to the Academic Council on or before such date as may be prescribed by the Statutes.

(2) The report shall, be considered by the Academic Council at its next annual meeting. A copy of the report with a copy of the resolution thereon, if any, of the Academic Council shall be submitted to the State Government for information:

Power to incur unforeseen expenditure.

27. The Executive Council may for reasons to be recorded in writing incur any expenditure for which no provision has been made in the budget or which is in excess of the amount provided in the budget, but report of expenditure incurred shall be made to the Academic Council at its next meeting for approval.

Academic Council.

28. (1) The Academic Council shall consist of the Vice-Chancellor, the Pro Vice-Chancellor, the Registrar and such other members as may be prescribed by the Statutes;

(2) The Vice-Chancellor shall be the Chairperson of the Academic Council;

(3) The term of the member and quorum for meetings of the Academic Council shall be such as may be prescribed by the Statutes.

Powers of the Academic Council.

29. The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, the Statutes and the Ordinances, coordinate and exercise general supervision over the academic policies of the University.

The Planning Board.

30. (1) There shall be constituted a Planning Board of the University which shall be the principal advisory body to advise the Executive Council on the planning, growth and the development of the University and shall also be

responsible for monitoring the planned development and the growth of the University in terms of the decisions of the Executive Council on such issues.

(2) The constitution of the Planning Board, the term of office of its members and its powers and functions shall be such as may be prescribed by the Statutes.

31.(1) There shall be constituted a Building and Works Committee of the University to be the principal planning body of the University which shall also be responsible for construction, maintenance and monitoring the development of infrastructure of the University.

The Building and Works Committee.

(2) The constitution of the Building and Works Committee, the term of office of its members and its powers and functions shall be such as may be prescribed by the Statutes.

32. The constitution, powers and functions of other authorities, as may be declared by the Statutes to be the authorities of the University, shall be such, as may be prescribed by the Statutes.

Other Authorities of the University.

CHAPTER - V

UNIVERSITY SCHOOL OF STUDIES, FACULTY, SATELLITE CAMPUS, UNIVERSITY CENTER OF EXCELLENCE AND SPORTS SCHOOL

33.(1) Academics and Research in various disciplines of study related to Sports and allied disciplines shall be the core academic functional domain of the University.

University Schools of Studies.

(2) The University shall have multiple University Schools of Studies, with each school focusing on teaching, research and training in a particular area related to sports science and allied sectors;

(3) Each School of the University shall be headed by a Dean and shall have its own School Board of Studies and School Research Committee.

Dean.

34.(1) There shall be a Dean for every University School of Studies who shall be a faculty of the University, appointed by the Executive Council on the recommendations of the Vice-Chancellor in such manner and on such terms and conditions as may be prescribed by the Statutes.

(2) The Dean shall perform such duties and exercise such functions and powers as the Vice-Chancellor may specify and shall assist the Vice-Chancellor on academic and administrative matters, relating to the concerned School of Studies.

School
Board
of
Studies.

35.(1) The School Board of Studies, chaired by the Dean of the School, shall be the principal academic body for the respective University School of Studies and shall supervise and plan the academic activities of the School.

(2) The constitution and functions of the School Boards of Studies shall be as may be prescribed.

(3) There shall be representation of relevant experts as well as students on the School Boards of Studies, along with University Staff.

School
Research
Committee.

36.(1) It shall be the principal research body within a University School of Studies and be responsible for the research activities therein.

(2) The composition of the Committee shall be as may be prescribed.

37. (1) The University shall have such faculties as may be prescribed by statutes; **Faculties.**

(2) The teaching faculty will include,

(i) Core Faculty who will be whole-time salaried teachers of the university, including Professors, Associate Professors, Assistant Professors.

(ii) Short-term Contract Faculty, Professors of Practice, Adjunct Faculty, Visiting Faculty and / or Scholars of Residence, with a tenure of 3-5 years to be decided in consultation with the Vice-Chancellor and Executive Council.

(iii) Sports professionals, coaches and sports trainers specialized in different sports as part of their faculty for training of students;

(3) Each faculty shall comprise such University Schools of Studies as may be prescribed by Statutes.

38.(1) There shall be constituted a selection committee in regard to the appointment of Core Faculty, which shall consist of the following namely,

**Consti-
tution
of
Selec-
tion
Com-
mittee.**

(i) The Vice-Chancellor;

(ii) Three (03) experts from outside the University to be nominated by the Vice-Chancellor from out of panel prepared every year by the Academic Council and approved by the Executive Council of whom at least two (02) shall be present in the Selection Committee;

(iii) Dean of the School concerned;

Provided that no person shall participate in the meetings of the selection committee for any appointment if he/she or his/her relative is candidate for the appointment;

Provided further that no faculty holding a post lower in rank than the one to which appointment is to be made, shall be a member of the Selection Committee.

(2) The Registrar shall be the Secretary of the Selection Committee.

(3) Provision shall be made in the Statutes in respect of such matters as may be considered necessary and not provided for in sub-sections (1) and (2) in order to ensure fair selections.

**Satellite
Campus.**

39.(1) The University can set-up Satellite Campuses across the State or outside the State, catering to area specified for each Satellite Campus;

(2) Each Satellite campus shall be governed by a Center Head.

(3) The overall manager of all the Satellite Campuses of the University shall be the Registrar.

**Univer-
sity
Centers of Excel-
lence.**

40.(1) The University can have Centers of Excellences, focused on development, research or extension activities in a particular field, in line with the Objects of the University.

(2) Each Center of Excellence shall be headed by a Director.

(3) The overall manager of all the Centers of Excellence of the University shall be the Vice-Chancellor.

**Sports
School.**

41.(1) The University can establish, administer and manage Sports schools for scouting and grooming sporting talent from early ages, and training them for a successful professional career in sports.

(2) The University may also affiliate existing Sports Schools and administer and manage them.

(3) The Sports schools shall serve as specialized feeder institutions for the University and the students

passing out from the Sports schools shall be encouraged to continue with the University.

(4) The course structure, course curricula and content of the Sports school shall be in the nature of liberal academics and rigorous sports training. The academic content of the course curriculum may be based on the institutions/ boards administering liberalized schooling system and the sports training module shall be developed by the Sports school and approved by the Academic Council of the University.

(5) The day-to-day functioning, administration and management of the school shall be under the control of the Principal of the School.

CHAPTER – VI

UNIVERSITY FUNDS

42. The University shall have a general fund to which shall be credited:

General Fund.

(1) its income including the fees and endowments;

(2) contribution or grants which may be made by the Government on such conditions as they may impose; and

(3) other contributions or grants.

43. The University and its Schools can generate income from any other commercial activity utilizing its infrastructure, resources and eco-system, as the Executive Council, with approval of the Government, may determine as appropriate, for self-sufficiency, sustainability and future development of the University.

Other Sources of Income.

44. The University shall have such other funds and maintain such accounts as the Executive Council may

Constitution of Other Funds.

determine on the recommendation of the Finance Committee.

Finance Committee.

45.(1) There shall be constituted a Finance Committee which shall be a sub-Committee of the Executive Council with the following as members, namely:-

- (i) Vice-chancellor (Chairperson);
- (ii) Two (02) members of the Executive Council nominated by it;
- (iii) One (01) member of the Executive Council to represent Banking or Accounting.

(2) The Finance Officer shall be the Non-voting Secretary of the Finance Committee.

Duties and Powers of the Finance Committee.

46. The Finance Committee shall have the following duties and powers, namely:

(1) to examine the annual accounts of the University and to advise the Executive Council thereon;

(2) to examine the annual budget estimates and advise the Executive Council thereon;

(3) to review the financial position of the University from time to time;

(4) to make recommendations to the Executive Council on all matters relating to the finances of the University;

(5) to make recommendation to the Executive Council on all proposals involving expenditure for which no provision has been made in the budget, or which involve expenditure in excess of the amount provided in the Budget;

Leveraging Funding and Borrowing of Money.

47.(1) The University may accept funds from the Government of India, the State Government, Government promoted Institutions and Autonomous Bodies, the

University Grants Commission, the industry, industry-led bodies and borrow money from a Bank, or a corporation, for the purposes of the University.

(2) The University may accept grants, loans and any purpose-linked funding. Financial assistance as part of institutional tie ups, multilateral assistance and from national and international donors may also be accepted by the University.

48.(1) The Government may, at any time, after the commencement of this Act, transfer to the University the control and management of any of their institutions or assets on such terms and conditions as may be deemed proper.

(2) The courses and curricula in these institutions transferred shall be those prescribed.

Transfer of the Government institutions and assets to the University.

CHAPTER - VII

TEACHING AND ADMISSION OF STUDENTS

49.(1) The University shall offer Doctoral Degrees, Postgraduate Degrees, Undergraduate Degrees, Diplomas at various levels and Certificate Courses as well as other academic and professional distinctions tailored to the academic and research needs of the students, in the fields of Physical Education, Sport Sciences, Sport Management, Sport Technology, Sport Analytics, Sport Medicine, Sport Psychology and any other allied area as identified;

Courses.

(2) Each course shall be offered through a University School of Studies or shall be multi-disciplinary from multiple schools;

(3) The University may also offer short term courses for skill development and promotion of sports in the community of the following kinds:

(i) Short-term courses on skill development in sports for amateurs and para sports personnel;

(ii) Job oriented certificate and diploma courses in sports-related vocations;

(iii) Bridge Courses for educational empowerment of sports persons and sports personnel who may have been deprived of formal education system and wants to re-enter the formal education system and obtain one or other formal academic degree.

(4) The degree courses offered by the University shall have multiple entry points for elite and talented sports persons, who may do the prescribed bridge courses and join the formal education system.

(5) The University shall enter into agreement with other universities and academic institutions for credit transfer and joint degree programmes, wherever feasible;

(6) Innovative courses and programmes of studies shall be targeted to be introduced by the University, with continuous evaluation and choice-based credit system, and with provisions for periodic review and restructuring of the courses.

Admission to University Courses.

50.(1) Admissions to different courses of the University shall be as per procedures defined by the Academic Council, from time to time, in the Admission Prospectus of the University.

(2) The University shall follow the rule of Reservation for admission of students as applicable in the State from time to time.

Recognition of Degrees and Diplomas.

51. The University shall recognize every degree conferred or diploma or certificates granted by any University in the State as equivalent to the corresponding degree or diploma or certificates conferred by the University.

52. The University shall, on decision of the Executive Council, allow affiliation of other Colleges, Sports Schools, Institutes or Centres of Excellence, offer and certify courses through them.

Affiliation with the University.

CHAPTER - VIII

STATUTES, ORDINANCES AND REGULATIONS

53. Subject to the provisions of this Act, the Executive Council shall have power to make Statutes or to amend them for all or any of the following matters, namely:-

Statutes.

(i) the constitution, powers and duties of the Authorities of the University;

(ii) the powers, duties and conditions of service of the Officers of the University and other positions mentioned in the Act, other than the Chancellor and the Vice-Chancellor;

(iii) the methods of nomination to the Authorities of the University and save as otherwise provided, the procedure at meetings of such authorities including the quorum for the transaction of business by them;

(iv) the manner of appointment of the core faculty, sports professionals, coaches and the sports trainers of the University, other academic staff, and other employees and their emoluments;

(v) terms and conditions of service of core faculty, sports professionals, coaches and the sports trainers of the University, other academic staff, and other employees of the University;

(vi) the holding of convocations to confer degrees/diplomas/certificates;

(vii) conferment of honorary degrees;

(viii) the institution of pension, insurance or provident fund for the benefit of the officers, teachers and other employees of the University;

(ix) the principles governing the seniority of employees of the University;

(x) the procedure for any appeal by an employee or a student of the University;

(xi) the maintenance of a register of registered graduates;

(xii) the institution and maintenance of university and constituent schools of studies, satellite campuses, centres of excellence, sports schools, libraries, laboratories and hostels;

(xiii) the administration of endowments and the institution and conditions of award of fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes; and

(xiv) all other matters which by this Act are to be, or may be, provided for by the Statutes.

**Statutes
how to
be made.**

54. (1) Every Statute passed by the Executive Council shall be submitted to the Chancellor who may give or withhold their assent thereto or refer it back to the Executive Council for reconsideration;

(2) No Statute passed by the Executive Council shall be valid or shall come into force until assented to by the Chancellor;

(3) The Executive Council shall have the power to amend or repeal the statute and which shall be approved by the Chancellor.

**Ordi-
nances.**

55. The Executive Council shall have power to make Ordinances subject to the provisions of this Act and the

Statutes and such Ordinances may provide for all or any of the following matters, namely:-

(i) the levy of fee in the University and its constituent schools;

(ii) the fees to be charged for admission to the examinations, degrees, diplomas and other courses of the University;

(iii) the conditions of residence students of the University and the levy of fees for residence in hostels maintained by the University;

(iv) the conditions of recognition of hostels not maintained by the University;

(v) the number, qualification and emoluments of faculty of the University;

(vi) the fees to be charged for courses of study given by the teachers of the University for tutorial and supplementary instruction provided by the University, and for services rendered by the University offices;

(vii) the conduct of examinations and assessment, including the terms and conditions of office and appointment of examiners and assessors for sporting activities;

(viii) the procedures for the settlement of disputes between the employees and the University, or between the students and the University;

(ix) regulation of the conduct and duties of the employees of the University, and regulation of the conduct of the students of the University;

(x) the categories of misconduct for which action may be taken under this Act or the Statutes Ordinances;

(xi) the constitution, powers and duties of University Extension Boards; and

(xii) all matters which by this Act or by the Statutes may be provided for by the Ordinances.

Ordinances
how to
be made.

56. (1) In making Ordinances, the Executive Council shall consult the Academic Council when such Ordinances affect the appointment and duties of examiners or the conditions of residence of students.

(2) All Ordinances made by the Executive Council shall take effect from such date as may direct, but every Ordinance so made shall be submitted as soon as may be, after it is made, to the Chancellor.

Regulations.

57. (1) The Academic Council shall have the power to make Regulations subject to the provisions of this Act, and such Regulations may provide for all or any of the following matters, namely:

(i) the encouragement of co-operation and reciprocity among the University Schools of Studies, Centers of Excellence and Sports Schools;

(ii) the admission of students to the University or prescribing the examinations to be recognised as equivalent to University examinations;

(iii) the University courses and examinations and the conditions on which students shall be admitted to examinations for the degrees, diplomas, certificates and titles of the University;

(iv) the grant of exemptions.

(2) All Regulations shall have effect from such date as the Academic Council may direct.

CHAPTER - IX
MISCELLANEOUS

58. If any difficulty arises as to the constitution or reconstitution or appointment of any Authority or officer of the University or otherwise in first giving effect to the provisions of this Act, the Government, as occasion may require, may, by order, do anything which appears to them necessary for the purpose of removing the difficulty.

Power to remove difficulties.

59. (1) The Government may, by notification in the Telangana Gazette, make rules to carry out the purposes of this Act.

Power of the Government to make rules.

(2) Every rule made under this Act shall, immediately after it is made, be laid before the Legislature of the State, if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may comprise in one session or in two successive sessions and if, before the expiration of the session in which it is so laid or the session immediately following, the Legislature of the State agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

R. THIRUPATHI,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.